



2026:AHC-LKO:12604

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 79 of 2026

Ram Dev

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Deptt. Of Revenue
Lko And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Rahul Kumar Shukla, Shivam Srivastava
Counsel for Respondent(s)	: C.S.C., Pankaj Gupta

Court No. - 17

HON'BLE SUBHASH VIDYARTHI, J.

1. Heard Shri Rahul Kumar Shukla, learned counsel for the petitioner, Shri Pradeep Kumar Pandey, the learned Standing Counsel for the State of U.P. and Shri Mohd. Talib Khan holding brief for Shri Pankaj Gupta, the learned counsel for respondent no. 4.
2. By means of the instant writ petition filed in public interest, the petitioner has sought a direction for removal of encroachment made on land bearing Gata No. 1099/0.0320 hectare situated at village Shambhu Tikri, Tehsil Payagpur, District Bahraich, which is recorded as public passage.
3. On the basis of written instruction provided by Tehsildar, Payagpur, District Bahraich, on 28.01.2026, the learned Standing Counsel informed that the revenue team had already been constituted for removal of encroachment to be carried out on 02.02.2026 and on the basis of telephonic instructions provided to him, the learned Standing Counsel has made a statement that the encroachment in question has been removed on 09.02.2026.
4. As the petitioner's grievances redressed, the petition is ***disposed of***.

(Subhash Vidyarthi, J.)

February 17, 2026
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